

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 50799 OF 2017 (DB)

(Arising out of Order-in-Appeal No.BHO-EXCUS-001-APP-590-16-17 dated 12.01.2017 passed by the Commissioner (Appeals-I), Customs and Central Excise, Bhopal).

M/s.Om Pest Control,
NH-12, Shop No.11, Near Sainik
Petrol Pump, Mandideep, Raisen
Madhya Pradesh.

..... **Appellant**

VERSUS

**Commissioner of Central Goods and
Service Tax, Excise and Customs,**
35-C GST Bhawan, Administrative Area,
Arera Hills, Jail Road,
Bhopal (M.P.).

..... **Respondent**

APPEARANCE:

None for the Appellant
Shri Rajeev Kapoor, Authorised Representative of the Respondent

**CORAM : HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50139/2024

DATE OF HEARING/DECISION : January 23, 2024

BINU TAMTA :

Learned counsel for the appellant has pointed out that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS). Learned counsel has placed on record Form-I and Form-4.

2. Hence, the present appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**